

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 382/AT/2019

- Subject : Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for the Scheme for 480 MW Wind Power Projects (Tranche-VII) connected to the inter-State Transmission System and selected through Competitive Bidding Process as per the Guidelines issued by Ministry of Power on 8.12.2017.
- Petitioner : Solar Energy Corporation of India Limited
- Respondents : Ministry of New and Renewable Energy and Ors.
- Date of Hearing : 10.1.2020
- Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
- Parties Present : Shri M. G. Ramachandran, Sr. Advocate, SECI
Ms. Tanya Sareen, Advocate, SECI
Shri Atulya Kumar Naik, SECI
Shri Tarun Mukhija, SECI

Record of Proceedings

Learned senior counsel for the Petitioner submitted that the present Petition has been filed for adoption of tariff for 480 MW Wind Power Projects (Tranche- VII) connected to the inter-State Transmission System (ISTS) and selected through competitive bidding process as per the Guidelines issued by Ministry of Power on 8.12.2017. Learned senior counsel for the Petitioner submitted that tariff discovered pursuant to the competitive bidding process ranges from Rs. 2.79/kWh to Rs. 2.83/kWh and weighted average pooled rate arrived at is Rs. 2.8091/kWh.

2. None was present on behalf of the Respondents despite notice.
3. After hearing the learned senior counsel for the Petitioner, the Commission reserved the order in the matter.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Law)**

